

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI**

REGIONAL BENCH - COURT NO. - III

Excise Appeal No. 41757 of 2015

(Arising out of Order-in-Original No.9/2015 (Commr.) dated 25.05.2015 passed by the Commissioner of Central Excise, Customs and Service Tax, Coimbatore)

S.Varalakshmi

Appellant

Partner of M/s.Royal Tough Glass Works,
SF No.40/1, Karavali Road, Pallapalayam,
Coimbatore 641 103.

Vs.

Commissioner of GST & Central Excise

Respondent

No.6/7, ATD Street,
Race Course Road,
Coimbatore 641 018.

WITH

Excise Appeal No. 41758 of 2015

(Arising out of Order-in-Original No.9/2015 (Commr.) dated 25.05.2015 passed by the Commissioner of Central Excise, Customs and Service Tax, Coimbatore)

K. S. Santhosh Prasanna

Appellant

Erstwhile Partner of M/s.Royal Tough Glass Works,
SF No.40/1, Karavali Road, Pallapalayam,
Coimbatore 641 103.

Vs.

Commissioner of GST & Central Excise

Respondent

No.6/7, ATD Street,
Race Course Road,
Coimbatore 641 018.

AND

Excise Appeal No. 41759 of 2015

(Arising out of Order-in-Original No.9/2015 (Commr.) dated 25.05.2015 passed by the Commissioner of Central Excise, Customs and Service Tax, Coimbatore)

K. S. Suriya Narayanan

Appellant

Erstwhile Partner of M/s.Royal Tough Glass Works,
SF No.40/1, Karavali Road, Pallapalayam,
Coimbatore 641 103.

Vs.

Commissioner of GST & Central Excise

No.6/7, ATD Street,
Race Course Road,
Coimbatore 641 018.

Respondent

APPEARANCE:

Shri R. Arumugam, Advocate for the Appellant
Ms. Sridevi Taritla, ADC (AR) for the Respondent

CORAM :

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)
Hon'ble Shri P. Venkata Subba Rao, Member (Technical)

Final Order No. 40879-40881 / 2021

Date of Hearing: 12.02.2021
Date of Decision: 12.02.2021

PER BENCH

The Department has filed letter C.No.IV/16/3/2020-C(AR) dated 03.12.2020 before the Registry along with the list of cases, submitting that the cases have been closed as the assessee has opted for SABKA VISHWAS scheme. The above cases are also included in the said list. The assessee has conceded to this. As the matter is closed, the appeals are dismissed.

(Dictated and pronounced in open court)

(SULEKHA BEEVI C.S.)
Member (Judicial)

(P. VENKATA SUBBA RAO)
Member (Technical)

